

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(OA No. 392/2019)

Jitender Sharma

.....Applicant

Versus

State of Haryana & Ors.

.....Respondent

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Interim report in compliance of order dated 12.04.2019

MOST RESPECTFULLY SHOWETH:

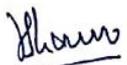
1. That the applicant has filed the OA seeking action against industrial units which are running without consent/permission in unauthorized industrial sectors of District Faridabad.
2. That as per the office record of Regional Offices of Haryana State Pollution Control Board at Faridabad and Ballabgarh Region, the notified industrial sectors in District Faridabad are Sector-4, 5, 6, 13, 24, 25, NIT, 27A, 27B, 27C, 27D, DLF-I & II, 31, 57-FIT, 58, 59, IMT- 66 to 69.
3. That the HSPCB grants Consent to Establish/Operate to industrial units as per the Board policy order dated 26-02-2018 attached as **Annexure-'R/1'**.

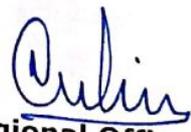
The list of industrial units running outside notified industrial area with Consent to Establish/Operate on the basis of policy of HSPCB prevalent at that time is annexed herewith as **Annexure-'R/2'**.

That as per HSPCB policy order dated 26-02-2018, white category units are not required to have Consent to Establish / Consent to Operate from HSPCB, hence HSPCB has no record of white category unit of Faridabad district. The categorization of white category of industries was based on MOEF notification dated 05-03-2016 attached herewith as **Annexure-'R/3'**.

4. That to prevent the operation of illegal industrial units outside the notified industrial area, the Deputy Commissioner, Faridabad vide order no. 4388-92 dated 12-07-2019 had constituted three teams. The teams had surveyed the areas i.e. Saroorpur, Jeevan Nagar, Naharpar, Samaypur, Prithla, Gurukul till date and details of units found without CTE/CTO as per HSPCB policy and action taken is annexed herewith as **Annexure-'R/4'**. The HSPCB is taking steps for closure of those units, assessment & imposition of Environment Compensation and prosecution in accordance with law.

That due to transfer of some officers of the team, the exhaustive survey of the all areas and inspection of all units could not be completed and that process is in progress. Therefore, it is humbly prayed that present interim report may kindly be taken on record and further 03 months time may be granted to submit complete report after complete survey and inspection of industrial units in areas in question.


**Regional Officer
HSPCB Faridabad
Region**


**Regional Officer
HSPCB Ballabgarh
Region**


**Deputy Commissioner
Faridabad**



HARYANA STATE POLLUTION CONTROL BOARD
 C-11 Sector-6, Panchkula
 Ph – 0172- 577870-73, Fax No. 2581201
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Office Order

Whereas, procedure for grant and refusal of consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981 was issued vide Head Office order Endst. No. HSPCB/2014/10195-10218 dated 07.03.2014 which was notified in the Haryana Government Gazette on 15.04.2014;

Whereas, Industries and Commerce Department Haryana has Notified Haryana Enterprise Promotion Policy 2015 vide Notification No. 49/43/2015-4IB1 dated 14.08.2015 which envisages for simplification of procedure for obtaining the clearances from various Departments by the industries. Further Department of Industrial Policy and Promotion, Ministry of Commerce and Industries, Government of India has also laid emphasis on "Ease of Doing Business" for providing efficient, convenient, transparent and integrated electronic services to the applicants seeking clearances from various Govt. Departments and the Business Reform Action Plan 2016 and 2017 has been issued by Industries and Commerce Department;

Whereas, in compliance of the above said Haryana Enterprise Promotion Policy 2015 and Business Reform Action Plans 2016 and 2017 for ease of doing business in the State, the Board has altered and amended the policy for dealing with the applications of entrepreneurs for grant of clearances under various Environmental Acts/Rules and accordingly issued the various policy orders from time to time;

Whereas, further Central Pollution Control Board (CPCB) has superseded the earlier directions issued in June, 2012 in context to categorization of industrial sectors and revised the categorization of industrial sectors under Red, Orange, Green and White categories based upon the range of pollution index, through modified directions issued under section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16/8571 dated 07.03.2016 for the purpose of consent management under these Acts;

Whereas, based on the revised criteria of categorization of industrial sectors and revised lists of Red, Orange, Green and White categories of industrial sectors as mentioned in the final report attached with the above said modified directions of the CPCB and further based on report and recommendations submitted from time to time by the committee constituted by this Board on 01.07.2016 as per provisions of the said CPCB directions, consolidated list of industrial sectors/projects covered under Red, Orange, Green and White categories, was finalized for the purpose of consent management under Water Act, 1974 and Air Act, 1981 which has been adopted and implemented by the Board vide order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 in supersession of earlier categorization of industrial sectors/projects notified by the Board vide notification dated 15.04.2014 and further amendments issued thereafter from time to time in the categorization of industrial sector;

Whereas, in view of the above and various decisions taken by the Board from time to time after issue of the procedure for consent management through notification dated 15.04.2014 as mentioned above, It has become expedient to issue a comprehensive procedure for processing the applications for grant of consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 in supersession of earlier procedure issued through the said notification dated 15.04.2014;

Whereas, the Technical Advisory Committee (TAC) of the Board in its meetings held on 10.08.2017, 09.10.2017 and 16.11.2017 examined and finalized the revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981, after incorporating all the policy orders and instructions and new categorization of industrial sectors issued by the Board from time to time and the recommendations of TAC were accepted by the competent authority of the Board;

Whereas, the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22 has approved the above procedure for grant and refusal of consent to establish and consent to operate

under Water Act, 1974 and Air Act, 1981, finalized by the TAC of the Board which is enclosed as **Annexure-P**.

In view of above and in pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time, it is hereby ordered that in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2014/10195-10218 dated 07.03.2014 notified in the Haryana Government Gazette on 15.04.2014 and all other orders issued in this regard before issue of this procedure, the revised procedure attached herewith as **Annexure-P** shall be applicable in the Board for grant and refusal of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

These orders shall come in to force with immediate effect.

**Dated Panchkula, the
22nd February, 2018**

**Ashok Kheterpal,
Chairman**

Endst. No. HSPCB/2018/517-519

Dated: 26.02.2018

A copy of the above is forwarded to the following for information please:-

1. The Principal Secretary to Govt. Haryana, Industries & Commerce Department Chandigarh.
2. The Principal Secretary to Govt. Haryana, Environment Department, Chandigarh.
3. The Director, Environment Department, Chandigarh.

-Sd/-

**Sr. EE-I (HQ)
For Chairman**

Endst. No. HSPCB/2018/520-544

Dated: 26.02.2018

A copy of the above is forwarded to the following for information and further necessary action:-

1. All section Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Environmental Engineer -cum- Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC) Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Nodal Officer (IT) for uploading the orders on the website of the Board for the notice of all concerned.

-Sd/-

**Sr. EE-I (HQ)
For Chairman**

Endst. No. HSPCB/2018/545-546

Dated: 26.02.2018

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

-Sd/-

**Sr. EE-I (HQ)
For Chairman**

Haryana State Pollution Control Board

Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of industrial sectors issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2014/10195-10218 dated 07.03.2014 notified in the Haryana Government Gazette on 15.04.2014 and all other orders issued in this regard before issue of this procedure:-

1. General Provisions.

- 1.1 All the industrial sectors/projects have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of industrial sectors/projects issued vide notification dated 15.04.2014 and amended from time to time. The revised list of industrial sectors/projects categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consolidated lists of industrial sectors/projects covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.
- 1.2 The industries/projects categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to

establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.

- 1.3 The industrial units/projects falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these industrial units/projects shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

- 1.4 The industries/ projects already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
- 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
- 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
- 1.7 The industrial units/projects falling in the area prescribed in the Aravali Notification dated 7th May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1st CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
- 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7th May, 1992 in addition to other prescribed documents.

However, in case of industrial units/projects located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.

Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.

- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance report regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.

- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.

- 1.12 CTE will be granted only for the product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities.

- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery are mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.

- 1.14 The performance security deposited along with the application for CTE, shall be refunded / retired on the recommendation of concerned Regional Officer automatically without taking any request from the units in this regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of

satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 for discharge of Environmental Pollutants or if 1st CTO is refused.

1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.

1.17 The units which intend to increase in quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.

1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-1**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

- 1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.
- The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.
- 1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case Ist CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.
- 1.25 The provisions of inspection policy issued by the Board shall be strictly complied.
- 1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

2. Procedure for grant of consent to establish (CTE) for new units

2.1 Consent to Establish for new units

- 2.1.1 The new industrial units/projects falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in
- 2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.1.3 All documents applicable for respective industrial units/ projects mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.
- 2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time,

alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
 - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw

material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.

2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

2.3 Consent to Establish for Expansion of the industries/projects

2.3.1 No expansion in the existing industries/projects covered under consent management will be done without prior CTE of the Board.

2.3.2 For expansion of the existing industrial units/projects falling under Red, Orange and Green Categories, the application shall be submitted

for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The performance security and NOC/CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.
- In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.
- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the industries/projects and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.
- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.
- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

3. Procedure for Grant of Consent to Operate

3.1 First Consent to operate

- 3.1.1 The industrial units/projects falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1st consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through online payment gateway, as per schedule available on the website of the Board i.e. www.hspcb.gov.in.
- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1st consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1st CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of

- 1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1st CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1st CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1st CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1st CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

3.2 Period for consent to operate

- 3.2.1 Validity of period of consent to operate for different category of industrial sectors/projects under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

- 3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 rd year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 th year and for the remaining 03 years before ending the 7 th year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 th year and for the remaining 05 year before ending the 10 th years.

- 3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.
- 3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.
- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

3.3 Renewal of Consent to Operate

- 3.3.2 The industrial units/projects falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, atleast 90 days before expiry of the validity

- period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.3 No documents are allowed to be submitted manually.
- 3.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.5 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.6 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.7 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.8 If the industrial units / projects fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.
- 3.3.9 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.

- 3.3.10 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.11 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

3.4 Procedure for obtaining Consent to Operate (CTO) by the industries/ projects already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

- 3.4.1 The industries/ projects already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of industrial sectors/projects having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the industries/projects of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

5. Requirement of Sampling and submission of analysis reports

- 5.1 The industries/projects covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1st CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.

6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

Dated: _____

Chairman

List of Red Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity \geq 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar (excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding

Sl. No.	Industrial Sector/Project
	blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/

Sr. No.	Industrial Sector/Project
	phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
60.	Distillery (molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction project more than 20,000 sq. m built up area having waste water generation more than 100 KLD
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.

Sr. No.	Industrial Sector/Project
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing, utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries

List of Orange Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving (medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process)
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields (excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects more than 20,000 sq. m built up area having quantity of waste water generation 10 KLD to 100 KLD
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products (small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed

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Sr. No.	Industrial Sector/Project
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace (without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible form ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)

Sr. No.	Industrial Sector/Project
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol (IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing (with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing (dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refractories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD

Sr. No.	Industrial Sector/Project
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring

List of Green Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making
14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills (dry process)
21.	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pipe manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)

Sr. No.	Industrial Sector/Project
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction (no hydrogenation / refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry Farms handling one lac or more birds at a given time in single location and Hatchery & Piggery irrespective of no. of birds/animals
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood
37.	Ready mix cement concrete irrespective of investment cost
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with gas operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (20 HP motor)
45.	Spice grinding (20 hp motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	CO2 recovery
50.	Distilled water (without boiler) with electricity as source of heat
51.	Hotels (up to 20 rooms and without boilers)
52.	Manufacturing of optical lenses (using electrical furnace)
53.	Mineralized water
54.	Tamarind powder manufacturing
55.	Cutting, sizing and polishing of marble stone
56.	Emery powder (fine dust of sand) manufacturing
57.	Flyash export, transport & disposal facilities
58.	Mineral stack yard / Railway sidings
59.	Oil and gas transportation pipeline
60.	Seasoning of wood in steam heated chamber
61.	Synthetic detergent formulation
62.	Tea processing (with boiler)
63.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
64.	LPG bottling plants

Sr. No.	Industrial Sector/Project
65.	Sewage treatment plants having capacity less than 10 KLD
66.	Infrastructure development projects having overall liquid Waste generation less than 100 KLD
67.	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane
68.	Automobiles manufacturing outsourcing all of the polluting activities.
69.	Refurbishing of used electrical and electronic equipments

List of White Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Assembly of air coolers /conditioners ,repairing and servicing
2.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press)of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making of printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass 51yde151es and vilas making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing

Sr. No.	Industrial Sector/Project
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37.	Automobile fuel outlets (only dispensing)
38.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height
39.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)
40.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy
41.	Printing presses without involving water polluting process
42.	Garment / Apparel units involving only stitching process, without discharge of effluent and Air emissions from process
43.	Poultry Farms handling less than one lac birds. (Environmental guidelines issued by Haryana Government/CPCB for poultry farms shall be applicable)

**Check List of documents for obtaining consent to establish (CTE) under
Water Act, 1974 / Air Act, 1981**

I. 1st Consent to Establish

1. Online application
2. Proof of deposit of NOC/CTE fee and performance security.
3. C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project.
4. Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate.
5. Power of attorney/authority letter to sign the application.
6. Allotment letter of the plot issued from the concerned authority in case of approved industrial area.
7. Manufacturing process and process Flow Chart.
8. Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards.
In case of Brick kilns, design and drawing of high draft Zig Zag technology based Kiln and stack.
9. Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for District Gurugram and Nuh).
10. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
11. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department.
12. Report of Revenue Department / Forest Department & other concerned departments regarding sitting parameters in respect of Stone Crushers, Hot Mix Plants, Screening Plants, Pulverizes, Poultry Farms and License of DFSC in Case of brick Kilns.
13. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
14. Lease deed/ Rent Agreement in case land is taken on rent or lease, Collaboration deed in case of construction projects, if applicable (duly registered with revenue authorities).
15. Copy of Environmental Clearance in case of the projects covered under, EIA Notification dated 14.09.2006.
16. Copy of MOA / partnership Deed / Trust Deed, as applicable having

- the name and address of Directors/Partners.
17. Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII.
 18. Site plan of the unit in case it is located outside approved industrial area.
 19. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.

II. Renewal/Extension of Consent to Establish

1. Online application for renewal of CTE with declaration on prescribed Performa (Annexure-VIII).
2. Proof of deposit of NOC/CTE fees (as per schedule available on the web-site of the Board i.e. www.hspcb.gov.in)
3. Copy of 1st CTE & previous renewed CTE (if any).
4. Power of Attorney/authority letter to sign the application.
5. Progress report regarding construction of project and installation of pollution control measures/devices, as per scheme submitted while obtaining 1st CTE.
6. Valid license or proof of submission of application for renewal of license to Town and Country Planning Department or any other concerned authority, in case of Building and construction projects and Township and Area Development projects.

III. Consent to Establish for expansion of the existing project

Apart from the documents required for obtaining 1st CTE and NOC/fee, following additional documents are required to be submitted along with application for CTE for expansion of projects:-

1. Copy of valid CTO under Water Act, 1974/ Air Act, 1981 and Authorization under Hazardous Waste Management Rules (if applicable) for the existing project.
2. Latest inspection report and analysis reports of effluent/ air emissions/ noise (as applicable), conducted by Board officers for the mandatory inspection, if conducted.
3. Copy of fresh analysis reports of effluent/air emissions/ noise, analyzed from Board's lab/recognized lab. (not more than 03 month old)
4. Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per **Annexure -XIII**.

Performance Security prescribed for obtaining the Consent to Establish.

- a) **Performance Security as per investment cost of the projects (other than mentioned at Sr. No. b).**

Sr. No.	Capital Investment Cost of the project (Cost of land, building, Plant and Machinery)	Red Category (in Rs.)	Orange Category (in Rs.)	Green Category (in Rs.)
1.	Upto 0.5 crore	25,000/-	12,500/-	5,000/-
2.	Above 0.5 crore upto 1.00 crore	50,000/-	25,000/-	10,000/-
3.	Above 1.0 crore upto 5.00 crore	1,00,000/-	75,000/-	25,000/-
4.	Above 5.0 crore upto 10.00 crore	2,00,000/-	1,50,000/-	50,000/-
5.	Above 10.00 crore upto 50.00 crore	3,00,000/-	2,00,000/-	1,00,000/-
6.	Above 50.00 crore upto 100.00 crore	4,00,000/-	2,50,000/-	1,25,000/-
7.	Above 100.00 crore	5,00,000/-	3,00,000/-	1,50,000/-

- b) **Performance Security for specific projects irrespective of investment cost**

1. Hot Mix Plants/ Stone Crushers/ Screening : 50,000/-
Plants
2. Brick Kilns : 25,000/-
3. Mining Projects:-
 - a) More than ten Hectares : 5.0 lac
 - b) Five to ten Hectares : 2.5 lac
 - c) Less than five Hectares : 1.0 lac

Declaration by the applicant for obtaining Ist CTE

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That I am aware of the provisions of Water Act, 1974, Air Act, 1981 and HOWM Rules, 2016, Rules and procedure framed there under and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 and shall comply with the same.
3. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 and Rules framed there under HOWM Rules, 2016 and standards/norms prescribed for discharge of pollutants under EP Rules, 1986 after commissioning of our unit.
4. That we have not started the work at the site for construction of plant and installation of machinery of our project and will also not start the same before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Haryana State Pollution Control Board.
5. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.
6. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
7. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Dated:**Deponent/Applicant**

Format of the application for auto renewal of the consent to establish under Water Act, 1974 / Air Act, 1981.

To

The Chairman,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to establish under Water Act, 1974 / Air Act, 1981- Self certification.

Ref: Consent to establish issued by the Board vide letter no. _____ dated _____ valid up to _____.

Sir,

We are submitting herewith application for auto renewal of our consent to establish under Water Act, 1974 / Air Act, 1981 granted by your Board vide letter under reference, along with the prescribed NOC fees for the same and the following declaration and undertaking as per policy of your Board :-

1. That we have a valid consent to establish under Water Act, 1974 / Air Act, 1981 issued by HSPCB vide above referred letter validity upto _____, copy of which is enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided to the Board earlier with original application for obtaining original Consent to Establish referred above and therefore the same may be considered for present application for renewal of consent to establish for another period w.e.f. _____ to _____.
3. That the proposed capital investment cost of our industry/ project, as per documents submitted with earlier application for consent to establish granted by HSPCB vide above referred letter, was Rs. _____ lacs, which will remain the same and will not be increased in terms of land, building and plant and machinery, without prior information / permission of the HSPCB.
4. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, scheme of pollution control measures and increase in production or pollution load and will remain same as submitted in original application for consent to establish.
5. That we shall deposit the balance NOC fees if found due at any later stage due to increase in capital investment cost on land, building, plant and machinery.
6. That we are complying with the conditions of consent to establish granted earlier vide letter under reference and further undertake to comply with further conditions if any imposed by HSPCB in future.
7. That we shall install all the required pollution control measures and devices as per scheme / proposal already submitted by us with our original

application for consent to establish upto the satisfaction of the Board side by side in proportionate to the construction of the project and before the commissioning of the unit failing which Board will be at liberty to forfeit the performance security deposited by us with the Board in this regard beside taking legal action under the provisions of relevant Acts/Rules applicable to our unit.

8. That we shall not start even trial production without obtaining prior consent to operate for trial production from the HSPCB.
9. That we shall provide all the arrangements for sampling of air emissions and effluent as prescribed by the Board and online monitoring systems as directed by the HSPCB/CPCB from time to time, in our unit before starting even trial production.
10. That in case our unit is not fully established within the validity period of extension of CTE, than we shall apply afresh for obtaining new CTE, 90 days before the expiry of the renewed CTE.
11. That we are complying and shall comply with all the conditions of Environmental Clearance (in case unit is covered under EIA notification dated 14.09.2006.)
12. That we shall comply with all the relevant provisions of water Act, 1974, Air Act, 1981, EPA, 1986 and Rules made their under including Hazardous Waste (MH&TM) Rules, 2008 applicable to our unit.
13. That we undertake that auto renewal of consent to establish will not prevent the HSPCB for taking coercive action against us if our unit fails to comply the prescribed standards or conditions of consent to establish granted and renewed to our unit or only applicable provision of Water Act, 1974, Air Act, 1981 and EPA, 1986 and Rule made their under.
14. That the declaration and undertaking given above has the approval of all the partners / Board of Directors / owners of the industry / project and copy of resolution of the Board / power of attorney in the regard is attached herewith.

It is therefore requested that the consent to establish may kindly be renewed/extended further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Undertaking by those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE.

I, _____ S/o/D/o/W/o _____ in the capacity of _____ of M/s _____ undertake as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That our unit have been granted consent to establish by the Board under Water Act, 1974 /Air Act, 1981 vide Letter no. _____ dated _____ valid up to _____.
3. That the detail about the status of our project constructed and established till date is attached herewith.
4. That we do not want to continue the work for construction and installation of our project beyond the validity period of consent to establish granted by the Board at this stage.
5. That we shall apply for extension of consent to establish as and when the remaining work for construction and installation of the project is proposed to be started well in advance and will not start the construction and installation work of the project without further extension of the consent to establish from the Board.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Check list of documents for obtaining Ist consent to operate (CTO)

I. 1st Consent to Operate

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of safety audit report duly audited with the help of an expert, atleast 90 days before commencing the activity and onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
12. Occupation certificate issued by Town & Country Planning Department, in case of Building & construction projects/area development projects.

II. Renewal of consent to operate

1. Online application for renewal of CTO on prescribed Performa (Annexure-XI).
2. Proof of deposit of required and applicable consent fee (as per schedule available on the web-site www.hspcb.gov.in).
3. Copy of previous CTO.
4. Power of attorney/authority letter to sign the application.
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. Latest inspection report and analysis reports of effluent/ air emissions/ noise conducted by Board officer (s) for the mandatory inspection, if conducted.
7. Copy of fresh analysis reports of effluent/air emissions/ noise analyzed from Board's lab/recognized lab. (not more than 03 months old)
8. Environment Statement in Form V for the financial year ending on 31st March (required in compliance of Rule 14 of EP Rules, 1986).
9. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
10. Permission of the concerned authorities for disposal of the effluent in to sewer/drains etc (in case not submitted earlier).
11. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit (in case not submitted earlier).
12. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Format of the application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981.

To

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to operate for the period _____ under Water Act, 1974 / Air Act, 1981.

Sir,

It is submitted that we had been granted the consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ by the Board vide letter No. _____ dt. _____ and No. _____ dt. _____ respectively. Now we are submitting our application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981 for the period _____ to _____, along with the prescribed consent fees for the same and with the following declaration and undertaking as per policy of your Board :-

1. That we have valid consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ issued by HSPCB vide above referred letters, copies of which are enclosed herewith.
2. That the present details of the manufacturing process and other informations / data of our unit are same as submitted / provided by the Board earlier with original application for obtaining previous Consent to operate referred above and therefore the same may be considered for present application for renewal of consent to operate for further period w.e.f. _____ to _____.
3. That the capital investment cost on land, building, plant and machinery of our industry/ project without charging depreciation and with upto date additions as on _____ is Rs. _____ lacs and the consent fees has been deposited according to the said capital investment cost of our unit. We undertake to deposit the balance consent fees if any found due at any stage due to increase in the investment cost on Land, Building, Plant and Machinery of our unit at any later stage.
4. That we are complying with the conditions of previous consent to operate granted to our unit by the Board valid upto _____ and also complying with all the standards / norms prescribed under EP Rules, 1986 for discharge of environmental pollutants, by operating our pollution control devices regularly and effectively.
5. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, technology of pollution control measures

and increase in production or pollution load and will remain same as submitted in the previous application for consent to operate.

6. That we shall keep on operating and maintaining our pollution control measures / devices regularly and effectively and will maintain and keep all the parameters within standards / norms prescribed under EP Rules, 1986.
7. That we are submitting herewith the copy of the latest inspection report and analysis report of effluent/ air emissions/ noise conducted by the Board's officers on _____ alongwith copy of fresh analysis reports of effluent/ air emissions/ noise analyzed from Board's laboratory/ recognized laboratory, showing the compliance of prescribed standards.
8. We undertake to comply with all the conditions of renewal of consent to operate to be imposed by the Board if any.
9. That we shall comply with all the relevant provisions of water Act, 1974 and Air Act, 1981.
10. We undertake that auto renewal of consent to operate will not prevent the Board for taking coercive action against us if our unit fails to comply with the prescribed standards or conditions of consent granted during auto renewal of the same.
11. The undertaking has the approval of the Board of Directors/ Partner/Owner of the industry/project and copy of the resolution of the Board/ Power of Attorney is attached herewith.

It is therefore requested that the consent to operate under Water Act, 1974/ Air Act, 1981 may kindly be renewed further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Checklist of documents for obtaining Consent to Operate (CTO) by the industries/ projects already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. Fard Jamabandi and Intkal of land of the unit in case unit is located outside approved industrial area/estate.
12. Allotment letter of the plot issued from the concerned authority in case of approved industrial area/estate.
13. Manufacturing process and process Flow Chart.
14. Report of Tehsildar and District Forest Officers regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability

- of Aravali Notification (only for Gurugram and Nuh District).
15. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
 16. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or Panchayat as the case may be.
 17. Lease deed/ Rent Agreement duly registered with revenue authorities, in case land is taken on lease/rent.
 18. Site plan of the unit in case it is located outside approved industrial area.
 19. Environment Statement in Form V for the financial year ending on 31st March. (required in compliance of Rule 14 of EP Rules, 1986).
 20. Proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, in case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
 21. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Declaration by the applicant for obtaining CTE for expansion of the project.

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That we are operating pollution control devices in our industry regularly and effectively and meeting the standards prescribed under Environment (Protection) Rules, 1986 for discharge of pollutants into the atmosphere, which will be maintained in future also.
3. That we shall install the required and adequate pollution control devices for the expansion project in our industry before commissioning the production and will also obtain prior consent to operate before starting trial production in our expansion project.
4. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
5. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Performa for submission of application by the units for change of their name in the record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	:	
2.	New name of the unit after change as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Reasons for the change in the name of the unit	:	
5.	Competent authority for change of name of the unit	:	
6.	Date and authority granted the permission for change of name	:	
7.	Status of CTO/authorization of the old unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
8.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
9.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit.	:	
10.	Detail of CTE/NOC fees; (i) Applicable (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
11.	Manufacturing process, raw materials and products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as	:	

	per checklist)	
14.	Declaration; (i). That I am the authorized signatory of my unit to submit this application. (ii). That there is/will be no change in the ownership/ manufacturing process /raw materials/ products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB. (iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while giving permission for change of name of the unit in the record of HSPCB.	:

Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3

Checklist of supporting documents to be submitted by the unit

1. Power of attorney/authorization letter
2. Copy of latest CTO/Authorization
3. Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
4. Proof of NOC/CTE fees deposited.
5. Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

Performa for recommendation of Regional Officer regarding grant of permission for change of name of unit in record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	
2.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority.	
3.	Competent authority for change of name of unit	
4.	Reasons for the change in the name of the unit.	
5.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
6.	Date and authority granted the permission for change of name	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of new name of unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the ownership, manufacturing process, raw material and products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of application for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the existing unit registered with the Board	:	
2.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Competent authority for registration of name of unit.	:	
5.	Date and authority where the unit registered its name.	:	
6.	Status of CTO/authorization of the existing unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
8.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/ rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.	:	
9.	Detail of CTE/NOC fees; (i) Applicable (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
10.	Detail of change in ownership	:	
11.	Manufacturing process/raw materials/products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	<p>Declaration;</p> <p>(i). That I am the authorized signatory of my unit to submit this application.</p> <p>(ii). That there is/will be no change in the manufacturing process / raw materials /products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB.</p> <p>(iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while transferring the consent/other clearances and giving permission for replacement of name of the unit in the record of HSPCB.</p>	
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Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3)

**Name & address of
applicant unit:**

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- d) Proof of NOC/CTE fees deposited.
- e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

Performa for recommendation of Regional Officer regarding grant of permission for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the applicant unit	
2.	Name & address of the existing unit registered with the Board	
3.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
4.	Competent authority for registration of name of unit.	
5.	Date and authority where the unit registered its name.	
6.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of name of new unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the manufacturing process / raw material /products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ Region

Performa for submission of proposal by the concerned Branch in Head Office dealing with consent management for the cases of permission for change of name of the units or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.

1.	Subject:- (Type of case; Whether for grant of permission for change of nomenclature (name) of the unit without other changes or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.)	
2.	Regional Officer submitting the recommendation alongwith recommendation.	
3.	No. and date of letter vide which recommendation submitted	
4.	Date of receipt of application in Regional Office	
5.	Date of receipt of the case in Head Office	
6.	Name & address of the applicant unit	
7.	Name of the existing unit already registered with HSPCB	
8.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority. (in case of change of name without other changes) Or Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
9.	Whether deposited required and applicable NOC fee as per report of RO.	
10.	Status of CTO under Water Act/Air Act and authorization with validity if granted.	
11.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
12.	Whether submitted all the required documents as per checklist.	
13.	In case of shortcomings in the documents, detail of such documents	
14.	Status of Registration of new name/ new unit's name with competent authority with date	
15.	Competent authority for registration of name of unit.	

16.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	
17.	Manufacturing process/raw materials/products of the unit.	
18.	Observation of the Branch.	
19.	Proposal of the Branch.	

1. For only change of nomenclature (name) of the unit in the record of the Board:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- (d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- (e) Proof of NOC/CTE fees deposited.
- (f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

2. For transfer of interest of a person in his industry to any other person or Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies -or from any other concerned authority, as the case may be, in favour of the new unit.
- (d) Proof of NOC/CTE fees deposited.
- (e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- (f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.

S. No.	Name	Process	Date of Commissioning	CTO Grant period
1	S.K. mittal, Vill-Prithla, Palwal (Hot Mix Plant)	Hot Mix Palnt	01-09-2005	01-10-2019 to 31-03-2022
2	Shivam Devansh Fab P Ltd., Vill - Mohala, Chhaprola Road, Faridabad	Dyeing & Printing	01-03-2011	01-04-2016 to 30-09-2020
3	Gupta Exim India P. Ltd. (Process Division), Vill-Prithla, Palwal	Dyeing & Printing	02-09-2006	01-10-2017 to 30-09-2022
4	Indian Petro Chemicals Village Sikri, Ballabgarh, Faridabad	Heating Cattle	01-04-2001	2017-22
5	Akhil Caster & Engg, Main Gali, Near Gali No. 7W, Saroorpur, Faridabad	Coupla furnace	01-04-1992	2017-22
6	B K Casting & Traders, E-14, Sanjay Colony, Sector-23, Faridabad.	Coupla furnace	01-04-1993	01-10-2019 to 30-09-2024
7	Casters India, E-18, Sanjay Colony, Sector-23, Indl. Estate, Faridabad	Coupla Furnace	06-12-1990	01-04-2016 to 30-09-2020
8	Diamond Casting Engineering, Sohna- Pali Road, Saroorpur, Faridabad	Coupla Furnace	01-05-1982	2017-22
9	Friends Casting, Plot No. E-47-48, Sector-23, Sanajay Colony, Faridabad	Coupla furnace	11-11-1992	01-04-2016 to 30-09-2020
10	Lauls Ltd., Main Gali, Plot No. 493, Saroorpur, Sohna Road, Faridabad	Induction furnace	23-05-2005	01-04-2016 to 30-09-2020
11	Mechwell Foundry, Gali No. 8W, Saroorpur, Sohna Road, Faridabad	Coupla furnace	06-09-2001	01-04-2016 to 30-09-2020
12	R V Casting & Engineering Pvt Ltd, Sikri-Piyala Road, Vill-Piyala, Faridabad	Induction furnace	01-04-1998	01-04-2016 to 30-09-2020
13	Saini Industries, Plot No.- 30, Sector 23, Sanjay Colony, NIT, Faridabad	Coupla furnace	01-01-1995	01-04-2017 to 30-09-2021
14	Star Wire India Ltd, (Unit-II), Vill-Chhainsa, Mohna Road, Tehsil, Ballabgarh, Faridabad Ballabgarh Faridabad	Steel Casting	10-02-2011	2019-21
15	Sunny Casting, Main Gali, Saroorpur, Sohna Road, Faridabad	Coupla furnace	05-05-2002	2017-22
16	Venus Industries, Plot No. E-18, Sector-23, Faridabad	Coupla furnace	23-06-1989	01-04-2016 to 30-09-2020
17	Dev Creations, Chhaprola Road, Vill - Prithla, Palwal	Dyeing & printing	01-12-2007	01-04-2017 to 30-09-2021

18	Marathon Electric India P Ltd., Unit-II (Export Division), Sector-11, Faridabad	Engineering & Fabrication	01-09-2002	2016-19
19	Oto Industries Pvt Ltd, Piyala Road, Village- Sikri, Ballabgarh, Faridabad	Phosphating	25-12-1999	01-04-2017 to 30-09-2021
20	Sterling Tools Limited, 49 KM, Mile Stone, Village Prithla, Palwal	Electroplating	01-04-2006	01-10-2018 to 30-09-2023
21	Anvil Forge Pvt Ltd, Piyala Road, Sikri, Faridabad	Forging	01-07-2000	29-09-2018 to 31-03-2021
22	Sidharth & Gautam, Engineers, Piyala Road, Sikri, Ballabgarh, Faridabad	Engineering & Fabrication	20-06-2006	2016-21
23	Sri Aurobindo Automotive Components, Plot No.18, Sector-4, Faridabad	Forging	01-04-1995	2016-21
24	G.K. Dairy & Milk Products Pvt. Ltd., 196/231, Sikri, Harphala Road, Faridabad	Milk Processing	27-09-2000	01-04-2016 to 30-09-2020
25	PR Packagings Ltd. Near Bani Mandir, Sehrola-Chhaprola Road, Vill-Prithla, Palwal	Washing of Printing Trays	20-02-2013	2017-20
26	Ottoman Steel Tube Pvt. Ltd., Prithla Tatarpur Road, Village- Prithla, Teh. & Distt. Palwal	Phosphating	01-05-2006	01-04-2017 to 30-09-2021
27	Shivani Locks Pvt Ltd, 49/4, Mathura Road, Prithla, Palwal	Treatment of Domestic Effluent	26-04-2006	2018-23
28	Industrial Thermopack Plot No. 12, Gali No. 6W, Saroorpur Indl. Area, Faridabad	Thermocol Manufacturing	06-07-2002	2017-22
29	Nutech Thermopack, Plot No. 7, Road No. 7, Saroorpur Ind. Area, Faridabad,	Thermocol Manufacturing	05-08-2000	2016-21
30	Swaraj Techno Engineer P. Ltd., 42KM MMR, Sikri, Ballabgarh, Faridabad	Treatment of Domestic Effluent	01-03-2008	2016-21
31	Maharani Innovative Paints Pvt. Ltd, 49KM Mile stone, Mathura Road, Vill-Prithla Palwal	Paint Manufacturing	01-02-2008	01-04-2017 to 30-09-2021
32	Saras Wires P Ltd., 1 KM, Vill- Sikri, Piyala Road, Ballabgarh, Faridabad	Pickling	05-05-2008	01-10-2018 to 30-09-2019
33	Defence Land Systems India Pvt. Ltd., 49 Mile Stone, Mathura Road, Village- Prithla, Palwal	Engineering & Fabrication	01-11-2008	2016-21
34	Marathon Electric india P Ltd., Sector-11, Model Town, Faridabad	Phosphating	01-07-1964	01-10-2019 to 30-09-2023
35	Saras Global Ispat Ltd., Village-Sikri, Piyala Road, Ballabgarh	Pickling	12-10-2010	01-10-2018 to 30-09-2020
36	Jaycee Punching Solutions P Ltd., 50 KM, Vill Prithla Behind Pooja Forge Mathura Raod, Palwal	Phosphating	27-06-2012	01-10-2019 to 30-09-2020

37	Balmer Lawire & Co., Ltd. (Barrel Division), Vill-Prithla, Asoti, Ballabgarh, Faridabad	Washing of Drum	14-08-2007	2019-22
38	Andritz Hydro P Ltd., 49/5 Mahtura Road, Vill- Prithla, Teh. & Distt. Palwal	Engineering & Fabrication	24-10-2013	01-04-2017 to 30-09-2021
39	S.G. Wire, Plot No. 15, Way No. 6 & 7, Sarroorpur, Sohna Road, Faridabad	Pickling	01-04-2007	01-04-2016 to 30-09-2020
40	Victoria Auto Private Limited., (Formally name SDL Auto P Ltd.), 44 KM, Vill Sikri Faridabad	Treatment of Domestic Effluent	01-07-1997	2017-22
41	Perfect Paradise Casting, P mo- 16, Line no. W-6, Sarroorpur Faridabad	Coupla Furnace	01-01-2003	01-04-2016 to 30-09-2020
42	Electrocoats P. No-5C, Sec-4, Industrial Area, Faridabad	Electroplating	01-04-2000	01-04-2017 to 30-09-2021
43	GPHH Holdings P Ltd., P no-23, Gali No.3 (West) Sarroorpur, Faridabad	Phosphating	01-09-2008	01-04-2017 to 30-09-2021
44	Foam pack India P Ltd., 49/5 Mathura Road, Prithla Palwal	Thermocol Manufacturing	11-04-2013	2016-21
45	Ankita Organics P Ltd., Sikri Piyala Road, Faridabad	Pesticide Formulations	01-08-2008	2018-22
46	Siac-SKH India cab Manufacturing Pvt. Ltd., 49 KM Mathura Raod, Vill Prithla Palwal	Phosphating	15-02-2013	01-10-2018 to 30-09-2021
47	Jayem Auto Industries Pvt. Ltd., Tatarpur Road, Vill-Prithla, Distt. Palwal, Palwal	Boiler	01-04-2013	2018-21
48	Shakti Foams Pvt. Ltd., Vill-Harphala, Sikri, Ballabgarh	Foam Sheet	01-01-2007	2017-22
49	M L Enterprises, Vill- Prithla, Dudhola Road, Palwal	Hot Mix Plant	01-04-2007	2017-19
50	Safari Packaging, Mohla Road, Vill- Harphala, P.O. Gadpuri, Sikri, Ballabgarh	Polythene Packaging	01-09-2014	2016-20
51	Tewatia Associates, Plot no. 10A, Sector-5, Mathura Road, Faridabad	Service Station	30-05-2014	01-10-2018 to 30-09-2019
52	Sita Singh and sons Pvt Ltd, Unit-2, 49, 50 KM, Mathura Road, Vill- Prithla Palwal	Engineering & Fabrication	05-05-2010	2016-20
53	Bee K Bee Prints Pvt. Ltd., Vill-Mohla, Ballabgarh Faridabad	Dyeing & Printing of Fabric	13-06-2016	01-10-2017 to 30-09-2022
54	Kabir Food P (Ltd), Tatarpur Road, Vill- Prithla, Palwal	Food Processing	05-10-2014	2016-21
55	VEEGEE Industrial Enterprises P Ltd., Prithla Dhatir Road, Vill-Prithla, Distt. Palwal	Phosphating and powder coating	01-04-2015	01-10-2019 to 30-09-2020

56	Hari Om Forgings Pvt. Ltd., Samaypur Road, Opp. Sec-56, Faridabad	Forging	01-05-1999	2016-20
57	Narendra Polychem Pvt Ltd., Seekri, Mohla Road, Ballabgarh, Faridabad	Boiler below 2 ton	31-05-2016	19-07-2017 to 31-03-2022
58	Goel Oil Containers, Plot No. 7E, Sector-5, northern India Complex, Vill-Mukessar, Ballabgarh, Faridabad	Reuse of hazardous waste under Schedule IV of HW	25-10-2016	01-09-2017 to 30-09-2019
59	Saraf Enterprises, 20/4, Napco Bewel Complex, Sector-05, Industrial area, Faridabad	Plastics Granules	01/05/2017	29-05-2019 to 31-03-2029
60	Vamani Overseas Pvt. Ltd., 49th Mile Stone, Khasra No. 117//5/2, 15/1 and 118/1, 10,11/1 Village-Prithla, Palwal	MODERN WOODEN FURNITURE WITH METAL FIXTURES	25-02-2018	26-12-2017 to 31-03-2022
61	Larsen and Toubro Ltd., Vill-Prithla, Tehsil and Distt. Palwal	RMC	12-10-2017	12-12-2017 to 31-03-2020
62	Jaycee Punching Solutions Pvt. Ltd. (unit-II), Khasra No. 96/2, 9/1, tatarpur Road, Village-Prithla, Distt. Palwal	Surface Powder Coating	03-04-2018	01-10-2019 to 30-09-2020
63	JAYCEE AUTOFAB PVT LTD, INDUSTRIAL SECTOR 10, MAHINDRA ROAD, PRITHLA, DISTT-PALWAL	Shoot blasting	04-04-2018	01-10-2019 to 30-09-2021
64	Avon Containers Private Limited, 13/2, 48 KM Delhi Mathura Road, Vill-Prithla, Distt. Palwal, Haryana	Cardboard	01-03-2017	04-04-2018 to 31-03-2023
65	Avon Pacto Services LLP, Plot No. 3, First Floor, Sector-5, Mathura Road, Faridabad	Polythene and Plastic Process	01-01-2005	17-12-2018 to 31-12-2021
66	Nipun Appliances, Kila No. 45/14/1/1, 17/2 & 24/1, Delhi-mathura Road, Vill-Prithla, Palwal	Electroplating	01-08-2018	26-12-2018 to 30-09-2020
67	Singhal Metalloys Pvt Ltd., Mustkili No. 142, Kila no. 11/2/3, Prithla, industrial Area, Vill-Prithla, Distt.	Aluminium Alloys ingots	14-02-2019	26-06-2019 to 31-03-2022
68	A and B Foundry and Machining (India), Khasra no. 39//19/1/1, 19/1/2, 19/2, 22/1/1/1, 22/1/1/1, 22/1/2/2/1, Sector-1, Chhaprola Road, Vill-Prithla, Palwal	Foundry	10-04-2019	21-05-2019 to 31-03-2021
69	Marathon Electric India Pvt. Ltd., Unit -2, Sector-11, Faridabad	Electric Motor	01-09-2002	01-04-2019 to 31-03-2024
70	Imperial Auto Inds, Opp Rly Goodshed, NIT, Faridabad	Synthetic rubber excluding molding.	1/1/1969	2016-26
71	JAV Forgings & Engineerings Pvt. Ltd., (Formerly-JAV Forgings Pvt.Ltd.,) Village-Bhakhri, Faridabad	Industry or processes involving foundry operations.	11/1/1984	2017-22

72	Plasser India Pvt.Ltd., 13th, MS, Gurukul Industrial Area, Mathura Road, Faridabad	Railway Locomotive workshops/Integrated Road transport workshop/Authorized Service centers.	4/1/1967	2017-21
73	Bharat Gears Ltd., 20, KM, Gurukul Industrial Area, Mathura Road, Faridabad	Industry or process involving mental surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	6/1/2000	2017-21
74	Stalwart Technik Pvt. Ltd., 12/6, Mathura Road, Gurukul Industrial Area Faridabad. (Formerly Guest Equipments Pvt. Ltd., 12/6, Mathura Road, Faridabad)	Industry or process involving mental surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	11/1/1999	2016-20
75	Pt. Rati Ram Engineering Works, A-556/D-1699, Dabua Pali Road, Dabua Colony, NIT, Faridabad	Industry or processes involving foundry operations.	1/1/1986	01/04/2019 - 31/03/2020
76	Mahalaxmi Industries & Traders, Plot No. 92-93, Crusher Zone, Pali, Mohabatabad, Faridabad	Industry or processes involving foundry operations.	3/1/2003	27/08/2019 - 31/03/2024
77	M.K. Peacock Mineral Water Pvt. Ltd., Village-Anangpur, Faridabad	Mineralized water.	4/1/2002	2017-20
78	Kishmish Crafts, Village- Kaboolpur Khadar, Manjhawali Road, Neharpar, Faridabad	Yarn/Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	11/1/2010	2017-21
79	Sai Security Printers Pvt. Ltd., Village Dungarpur, Kanwara Industrial Area, Faridabad	Printing press.	2/1/2011	01/04/2018 - 31/03/2023
80	Vinalak Metal Finishers, Plot No.-7, Market No.-5, NIT, Faridabad	Industry or process involving mental surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	10/1/1982	2016-20
81	Yuva Motors (P) Ltd., 29, Neelam Bata Road, NIT, Faridabad	Railway locomotive workshop/Integrated road transport workshop /Authorized service centers (having waste-water generation < 100 KLD).	6/1/2006	01/10/2018 - 31/03/2020
82	GRS, Plot No. 9, Gurukul, Anangpur, Faridabad	Industry or processes involving foundry operations.	4/1/1983	2016-20
83	Khatri Die Castings, Plot No. 313, Nawada Road, Dabua, Faridabad.	Industry or processes involving foundry operations.	4/1/2005	2017-20

84	Prubel Metals (Formerly-Vibha Overseas Exim Pvt. Ltd.,) 12/6, Gurukul, Anangpur Road, Faridabad	Aluminum & copper extraction from scrap using oil fired furnace (dry process only).	4/1/2007	01/10/2019 - 30/09/2020
85	Richa Knits Ltd., Village-Kanwara, Jasana Road, Faridabad	Yarn/Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	4/1/2004	2017-21
86	Campari Exports Pvt. Ltd., D-19, Gurukul, I.A., Sarai Khawaja, Faridabad.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring	5/1/2008	01/10/2018 - 31/03/2020
87	Prasha Technologies Ltd., Plot No. 17, Gurukul Indl Area, Faridabad	Industry or process involving mental surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	7/1/2008	01/10/2019 - 30/09/2020
88	San Automotive Industries Pvt. Ltd., (Unit-II), 429, Village-Bhakhri, Badkhal-Pali Road, Faridabad	Industry or process involving mental surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	4/1/2008	01/10/2018 to 30/09/2020
89	Reliable Diesel Engineers Pvt. Ltd., Plot No. 12C, Sarai Khawaja, Gurukul Industrial Estate, Faridabad	Industry or process involving mental surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	1/1/2010	2016-20
90	Panorma Knits, Village-Kaboolpur, Patti Parvarish, Near AKS Udyog Vihar (Jasana), Faridabad	Yarn/Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	5/1/2003	01/10/2019 - 30/09/2020
91	Saraswati Automobiles, 44, B.P. Neelam Bata Road, NIT, Faridabad.	Service centers (having waste-water generation < 100 KLD).	9/8/2011	2016-21
92	J.B. Dyeing Mills, Village- Mauja Sidhola, Faridabad	Yarn/Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	1/1/2014	2017-21
93	Supreme Impex, Plot No. 24, Gurukul, Faridabad	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring	3/16/2015	2016-20

94	Golden Eagle Waste Management Co., V.P.O. Jasana, Opp. Aravali College, Faridabad	Industries engaged in recycling / reprocessing/ recovery /reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008- Items namely - Dismantlers Recycling Plants	8/1/2011	2017-23
95	Indopol Food Processing Machinery Private Limited, Plot No. 12, Gurukul Industrial Area, Amar Nagar, Faridabad	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/heat treatment using cyanide bath/ Phosphating or finishing and anodizing/enamellings/galvanizing	1/1/2012	01/10/2019 - 30/09/2020
96	Mohan Thread Mills Pvt. Ltd. Plot No. 6, Gurukul Industrial Area, Faridabad	Yarn/Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	1/1/2005	2017-20
97	Surya in Organics, Kheri Jasana Road, Village-Nachauli, Faridabad	Paint and varnishes (mixing and blending).	4/1/2007	20/09/2018 - 31/03/2023
98	Emdat Jamshedpur Pvt. Ltd., Kanwara Industrial Area, Village-Kanwara, Greater Faridabad	Sodium and other silicates manufacturing	4/1/2019	21/02/2019 - 31/03/2023
99	Arun Ice Factory, (Unit-1), 5-CP/8, NIT, Railway Road, Faridabad	Chilling plant, cold storage and ice making	25-01-2003	21/12/2018 - 31/12/2020
100	Higinics Ultra Aids, B-27, AKS Udyog Vihar, Village - Kabulpur, P.O. Tigaon, Faridabad	Liquidfloor cleaner, blackphenyl, liquid soap, glycerol mono-stearate manufacturing	27-12-2009	22/07/2018 - 31/03/2026
101	MP Business Combine, C-27, AKS Udyog Vihar, Vill-Kabulpur, P.O. Tigaon, Faridabad	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	22-07-2018	22/07/2018 - 31/03/2026
102	Tryson Consumer Care, A-27, AKS Udyog Vihar, Village Kabulpur, P.O. Tigaon, Faridabad	Liquidfloor cleaner, blackphenyl, liquid soap, glycerol mono-stearate manufacturing	24-03-2009	22/07/2018 - 31/03/2026
103	Super Ice & Chilling Plant, 2K/43, B.P, N.I.T., Faridabad	Chilling plant, cold storage and ice making	25-05-2018	29/06/2018 - 31/12/2020
104	N. S. Concrete Solution Pvt. Ltd., Mata Amritanandamayi Math, Amrita Hospital Chowk, Mata Amritanandamayi Marg, Sec-88, Nehar Par, Faridabad	Ready mix cements concrete.	13-12-2017	17/01/2019 - 31/12/2020
105	Satyam Thermopack Industries, Mohna Road, Faridabad	Thermocol Manufacturing	04-05-2000	2017-20
106	Mauria Udyog Ltd, Sohna Road, Sec-25, Faridabad	Paint shop	01-11-2019	01-04-2017 to 30-09-2021

Annexure - R/3

Press Information Bureau
Government of India
Ministry of Environment and Forests

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Environment Ministry releases new categorisation of industries

'Re-Categorisation of Industries a landmark decision, new category of white industries will not require environmental clearance': Javadekar

The Government today released a new categorization of industries based on their pollution load. Releasing the new categorization here today, Minister of State (Independent Charge) of Environment, Forest and Climate Change, Shri Prakash Javadekar, said, "The new category of White industries which is practically non-polluting will not require Environmental Clearance (EC) and Consent and will help in getting finance from lending institutions. The exercise of Re-categorization was being carried out for last one year. This is a landmark decision to give a fair picture of the industries."

"Re-categorization of industries based on their pollution load is a scientific exercise. The old system of categorization was creating problems for many industries and was not reflecting the pollution of the industries. The new categories will remove this lacuna and will give clear picture to everyone. 25 industrial sectors which were not critically polluting were also earlier categorized as Red. This was creating wrong impression to everyone", Shri Javadekar added.

The Ministry of Environment, Forest and Climate Change (MoEFCC) has developed the criteria of categorization of industrial sectors based on the Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index PI of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector. Based on the series of brain storming sessions among CPCB, SPCBs and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors is finalized.

- Industrial Sectors having Pollution Index score of 60 and above - Red category
- Industrial Sectors having Pollution Index score of 41 to 59 - Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 - Green category
- Industrial Sectors having Pollution Index score incl & upto 20 - White category

The salient features of the 'Re-categorization' exercise are as follows:

- Due importance has been given to relative pollution potential of the industrial sectors based on scientific criteria. Further, wherever possible, splitting of the industrial sectors is also considered based on the use of raw materials, manufacturing process adopted and in-turn pollutants expected to be generated.
- The Red category of industrial sectors would be 60.
- The Orange category of industrial sectors would be 83.
- The Green category of industrial sectors would be 63.
- Newly-introduced White category contains 36 industrial sectors which are practically non-polluting.
- There shall be no necessity of obtaining the Consent to Operate for White category of industries. An intimation to concerned SPCB / PCC shall suffice.
- No Red category of industries shall normally be permitted in the ecologically fragile area / protected area.

The details of the industries falling under Red, Orange, Green and White categories are presented in tables 1, 2, 3 & 4 respectively (given below).

The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting, such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), Cotton and woolen hosiery making (Dye process only without any dyeing/washing operation), Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW).

The purpose of the categorization is to ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. Another feature of the new categorization system lies in facilitating self-assessment by industries as the subjectivity of earlier assessment has been eliminated. This 'Re-categorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country and promote the Ease of Doing Business.

Other similar efforts include installation of Continuous Online Emissions/ Effluent Monitoring Systems in the polluting industries. Revisiting the CEPI (Comprehensive Environment Pollution Index) concept for assessment of polluted

industrial clusters, revision of existing industrial emission/effluent discharge standards, initiation of special drive on pollution control activities in Ganga River basin and many more in the coming days.

Annexure

Table 1 : List of Red Category of Industries

Sl No	Industry Sector	Sl No	Industry Sector
1	Isolated storage of hazardous chemicals	39	Yarn Textile processing
2	Automobile Manufacturing (integrated)	40	Chlor Alkali
3	Hazardous waste recycling (Spent cleared metal catalyst)	41	Ship Breaking
4	Lubricating oils and grease mfg	42	Oil and gas extraction
5	DG Set (> 5 MVA)	43	Metal surface treatment
6	Carbon black & allied	44	Tanneries
7	Lead acid battery	45	Ports harbor-jetties
8	Phosphate rock processing	46	Synthetic fibers
9	Power generation plant	47	Thermal Power Plants
10	Hazardous Waste Recyclers (Spent catalyst)	48	Slaughter house
11	Chlorinated hydrocarbons	49	Aluminium Smelter
12	Sugar	50	Copper Smelter
13	Fibre glass production	51	Fertilizer (basic)
14	Fire crackers	52	Integrated Iron & Steel
15	E-Waste Recyclers	53	Pulp & Paper (bleaching)
16	Milk and dairy products	54	Zinc Smelter
17	Phosphorous	55	Oil Refinery
18	Pulp & Paper	56	Petrochemicals
19	Coke making	57	Pharmaceuticals
20	Explosives detonators	58	Pulp & Paper (Large-Agro + wood)
21	Paints varnishes, pigments	59	Distillers
22	Organic Chemicals	60	Railway locomotive work shop service centers
23	Airports and Commercial Air Strips		
24	Asbestos		
25	Basic chemicals		
26	Cement		
27	Chlorates, per-chlorates & peroxides		
28	Chlorine, fluorine, bromine, iodine		
29	Dyes and Dye- Intermediates		
30	Health-care Establishment		
31	Hotels (Big)		
32	Lead acid battery -recyclers		
33	Waste electrical and electronic recyclers		
34	Glue and gelatin		
35	Mining and ore beneficiation		
36	Nuclear power plant		
37	Pesticides		
38	Photographic film chemicals		

Table 2 : List of Orange Category of Industries

Sl No	Industry Sector	Sl No	Industry Sector
1	Almirah, Cool Manufacturing	43	Large Cotton spinning and weaving
2	Aluminium & copper extraction from scrap	44	Lime manufacturing (using lime kiln)
3	Automobile servicing, repairing	45	Liquid floor cleaner, black phenyl
4	Ayurvedic and homeopathic medicine	46	Manufacturing of glass
5	Brickfields	47	Manufacturing of mirror from sheet glass
6	Building and construction >20,000 sq m	48	Manufacturing of mosquito repellent coil
7	Cashew nut processing	49	Manufacturing of Starch/Sago
8	Ceramics and Refractories	50	Mechanized laundry using oil fired boiler
9	Charcoal and Indoo using husk fired oven	51	Medium scale Hotels
10	Coal washeries	52	Modular wooden furniture
11	Coated electrode	53	New highway construction project
12	Coffee seed processing	54	Non-alcoholic beverages(soft drink)

13	Compact disc, computer floppy	55	Paint blending and mixing (Ball mill)
14	Copper waste recyclers	56	Paints and varnishes (mixing and blending)
15	Dairy and dairy products (small scale)	57	Parboiled Rice Mills
16	Dye sets (IMVA but - SMVA)	58	Pharmaceutical formulation
17	Dismantling of rolling stocks	59	Ply-board manufacturing
18	Dry cell battery	60	Potable alcohol (IMFL) by blending
19	Dry coal - mineral processing	61	Printing ink manufacturing
20	Fermentation (Extra Neutral Alcohol)	62	Printing or etching of glass sheet
21	Ferrous and Non-ferrous metal extraction	63	Printing press
22	Fertilizer (granulation, formulation, blending)	64	Producer gas plant
23	Fish feed, poultry feed and cattle feed	65	Recyclers - used oils
24	Fish processing and packing	66	Recyclers - waste oils
25	Flakes from rejected PET bottle	67	Recycling - Paint and ink Sludge
26	Foam manufacturing	68	Reprocessing of waste plastic (PVC)
27	Food and food processing	69	Rolling mill (oil or coal fired)
28	Forging of ferrous and non-ferrous	70	Silica gel
29	Formulation, pelletization of camphor tablets etc	71	Silk - saree screen printing
30	Glass, ceramics, earthen potteries and tile	72	Spray painting
31	Gravure printing, digital printing on flex, v	73	Steel and steel products with furnaces
32	Heat treatment using oil fired furnace	74	Stone crushers
33	Hot mix plants	75	Surgical and medical products (latex)
34	Ice cream	76	Synthetic detergents and soaps
35	Industry of processes involving foundry operations	77	Synthetic resins
36	Iodized salt from crude, raw salt	78	Synthetic rubber excluding molding
37	Jute processing without dyeing	79	Teflon based products
38	Large Bakery and confectionery	80	Thermocol manufacturing (with boiler)
39	Transformer repairing, manufacturing	81	Thermometer
40	Tyres and tubes vulcanization, hot retread	82	Tobacco products including cigarettes
41	Vegetable oil manufacturing	83	Tooth powder, toothpaste, talcum powder
42	Wire drawing and wire netting		

Table 3 - List of Green category of Industries

Sl. No.	Industry Sector	Sl. No.	Industry Sector
1	Aluminium utensils	36	Ready mix cement concrete
2	Ayurvedic medicines	37	Reprocessing of waste cotton
3	Small Bakery /confectionery	38	Rice mill (Rice hullers only)
4	PP film	39	Rolling mill (gas fired) and cold rolling mill
5	Biomass briquettes	40	Rubber goods (gas operated baby boiler)
6	Melamine resins	41	Saw mills
7	Brass and bell metal utensils	42	Soap manufacturing
8	Candy	43	Spice Blending
9	Cardboard / corrugated box	44	Spice grinding
10	Carpentry & wooden furniture	45	Steel furniture
11	Cement products	46	Grains processing
12	Ceramic colour by mixing	47	Tyres, tube retreating
13	Chilling plant and ice making	48	Chilling /ice plant
14	Coke briquetting	49	CO2 recovery
15	Small Cotton spinning and weaving	50	Distilled water
16	Dal Mills	51	Small Hotels
17	Decoration of ceramic cups	52	Optical lenses
18	Digital printing on PVC clothes	53	Mineralized water
19	Handling, storage of food grains	54	Tamarind powder
20	Flour mills	55	Marble stone
21	Electrical Glass, ceramic, earthen potteries	56	Emery powder
22	Glue from starch	57	Flyash export
23	Gold and silver smithy	58	Mineral stack yard
24	Non-polluting Heat treatment	59	Oil and gas transportation pipeline
25	Insulation coated papers	60	Seasoning of wood
26	Leather foot wear products	61	Synthetic detergent
27	Blending of Lubricating oil, greases	62	Tea processing

28	Pasted veneers	63	Pulverization of bamboo
29	Oil mill Gham		
30	Packing materials		
31	Phenyl toilet cleaner		
32	Polythene and plastic products		
33	Poultry, Hatchery and Piggery		
34	Power looms (without dye and bleaching)		
35	Puffed rice (muri) (gas or electrical heating)		

Table 4 : List of White category of Industries

Sl. No	Industry Sector
1	Air coolers /conditioners
2	Bicycles ,baby carriages
3	Bailing of waste papers
4	Bio fertilizer /bio-pesticides
5	Biscuits trays
6	Blending / packing of tea
7	Block making of printing
8	Chalk making
9	Compressed oxygen gas
10	Cotton and woolen hosiers
11	Diesel pump repairing
12	Electric lamp (bulb) and CFL
13	Electrical and electronic item
14	Engineering and fabrication units
15	Flavoured betel nuts
16	Fly ash bricks/ block
17	Fountain pen
18	Glass ampules
19	Glass putty and sealant
20	Ground nut decorticating
21	Handloom/ carpet weaving
22	Leather cutting and stitching
23	Coir items from coconut husks
24	Metal caps containers etc
25	Shoe brush and wire brush
26	Medical oxygen
27	Organic and inorganic nutrients
28	Organic manure
29	Packing of powdered milk
30	Paper pins and u clips
31	Repairing of electric motors /generators
32	Rope (plastic and cotton)
33	Scientific and mathematical instrument
34	Solar module non-conventional energy apparatus
35	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36	Surgical and medical products assembling

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ORDER

As per directions of Hon'ble NGT Court, New Delhi dated 12.04.2019 that the following committee is hereby constituted for removal of illegal electric connections and water connections from illegal industrial units running in District Faridabad (area mentioned) upto 19.07.2019. The committee members are directed to submit the action taken report to Regional Officer, HSPCB, Faridabad.

Sr No	Area	Name of officers from HSPCB	Name of officers from DHBVN	Name of officers from MCF/Gram Panchayat	Name of officers from concerned SHO
1	Saroorpur, Gazipur, Gaunchi, Nangla, Samaypur	Sh. Mohit Moudgii, AEE and Sh. Rajinder Bhat, AEE	Sh. K. C. Dhiwan, AE	Sh. Kartar Dalal, AE	SHO NIT Faridabad SHO Saran & SHO Gaunchi (as per area jurisdiction)
2	Jiwan Nagar Part-I & Part II, Krishna Colony, Residential Area of sector-55, 56 & 57, Saran Khwaja Harphala Road, Vill-Sikri	Smt. Akansha Tanwar, AEE and Smt. Neha Saharan, AEE	Sh. Surinder Mehta, AE	Sh. Manoj JEE MCF, one member from Gram Panchayat for village jurisdiction	SHO Sec 55 Saran Khwaja Ballabgarh (as per area jurisdiction)
3	Village-Jharsently, Village-Prithla, Gurukul Industrial Area, Sanjay Colony, SGM Nagar, NIT, Neharpar Faridabad	Sh. Sachin Kumar, AEE and Smt. Neeraj Bala, Sc-B	Sh. Sajjan Kumar, AE and Sh. Brijmohan Sharma, AE Sh. Vikas Malik SDO & Sh. Hemant Kumar, AE (as per area jurisdiction)	Sh. Nawal Singh, AE MCF, one member from Gram Panchayat for village jurisdiction	SHO Sadar Ballabgarh SGM Nagar SHO Kheri Pul (as per area jurisdiction)

Regional Officer, HSPCB, Faridabad/Ballabgarh will submit the report in Hon'ble NGT Court, New Delhi as per directions of NGT Court on next hearing date i.e. 24.07.2019.

Deputy Commissioner
Faridabad

Endsdt No. 4388-92/MB-3 Dated 12/7/2019

A copy is forwarded to the following for kind information and necessary action please -

1. Commissioner of Police, Faridabad
2. Commissioner M.C. Faridabad
3. Sub Divisional Officer (c) Faridabad/ Ballabgarh/ Badkhal
4. S.E. DHBVN, Faridabad
5. Regional Officer, Haryana State Pollution Control Board, Faridabad/ Ballabgarh
6. PA to DC/CTM

for Deputy Commissioner
Faridabad

List of non-complying units inspected in compliance of District Magistrate Faridabad order no. 4388-92 dated 12-07-2019

S. No	Name of industry	Process	Whether process covered under the consent	Closure Action Taken	Environmental Compensation	Electricity disconnection Status	Prosecution
1	H R Industries, Gali no. 8, West Saroorpur Industrial Area, Sohna Road, Faridabad	Casting of Steel Compoents	Yes, CTE & CTO required but not obtained by the unit	Closure action taken	Environmental Compensation calculated as per HSPCB order no. HSPCB/PLG/2019/6073 dated 29-04-2019 and sent to Head office HSPCB for approval	Directions have been issued to DHBVN twice, one from Head office HSPCB and second from Regional office, Ballabgarh	SCN for initiating legal action issued to the units but prosecution is not sanctioned due to unavailability of proof of ownership documents required to be submitted in Special Environment Court for filing complaint under Air and Water Act against the unit. Direction under section 20 of the Water Act have been issued to DHBVN, District Revinue officer and sale tax office for submission of proof of ownership. The prosection agaist the unit would be filed once the documents of the proof of ownership are recieved in this office.
2	Raj Ceramics and minerals, Jeewan Nagar, Part-II, Faridabad	Process of Screening		Closure action taken			
3	Ambey Engineering P. Ltd., P. No. 2, Last Block, road No. 8, Saroorpur industrial area, Ballabgarh, Faridbaad	Process of spray painting		Closure action taken			
4	Goel Forge, P. No. 26, Road No. E-2, Saroorpur Industrial area, Sohna Road, Ballabgarh, Faridabad	Process of forging of cast iron		Closure action taken			
5	Binani Offset Printers and Packers, Plot no. 24, Gali no. 3, East Saroorpur Ind Area, Faridabad	Printing of Books / poster		Closure action taken			
6	Amod Packers P. Ltd., P. No. 4E- Saroorpur Industrial Area, Ballabgarh, Faridabad	Thermocol Manufacturing		Closure action taken			
7	Shweta Veribox Packaging P. Ltd., P. No. 5, Gali no. 1, Saroorpur Industrial Area, Ballabgarh, Faridabad	Thermocol Manufacturing		Closure action taken			
8	Dev Metal Udyog, P. No. 196, Gali no. 6W, Saroorpur Industrial Area, Ballabgarh, Faridabad	Aluminium casting		Closure action taken			
9	JW Packers, P. No. 25/1, Saroorpur Industrial Area, Ballabgarh, Faridabad	Manufacturing of packging material		Closure action taken			
10	Aar Cee Auto, P. No. 76, Gali no. 6, Saroorpur Industrial Area, Ballabgarh, Faridabad	Aluminium casting		Closure action taken			
11	Pari Tex India, Plot no. 1, Shed No. 5, Saroorpur Ind Area, Faridabad	Dyeing of Fabric		Closure action taken			

12	Unnamed unit at Kutta farm Near RMC Plant, Faridabad	Dyeing of Fabric	Yes, CTE & CTO required but not obtained by the unit	The unit was already sealed by HSPCB.	Environmental Compensation calculated as per HSPCB order no. HSPCB/PLG/2019/6073 dated 29-04-2019 and sent to Head office HSPCB for approval	Electricity disconnected on the spot	SCN for initiating legal action issued to the units but prosecution is not sanctioned due to unavailability of proof of ownership documents required to be submitted in Special Environment Court for filing complaint under Air and Water Act against the unit. Direction under section 20 of the Water Act have been issued to DHBVN, District Revenue officer and sale tax office for submission of proof of ownership. The prosecution against the unit would be filed once the documents of the proof of ownership are received in this office.
13	RMC Plant running unammmed at Kutta Farm Faridabad	RMC		The unit was already sealed by HSPCB.			
14	Unnamed factory of dyeing of washing near ara machine, Faridabad	Dyeing and Washing of Fabric		The unit was already sealed by HSPCB.			
15	Unnamed factory of dyeing before sand washing plant Kutta Farm Faridabad	Dyeing		The unit was already sealed by HSPCB.			
16	Unnamed dyeing unit running at Kutta Farm Faridabad	Dyeing		The unit was already sealed by HSPCB.			
17	Ram narayan, Gali no. 1, Faridabad	Sheet Metal Cutting		Not required by HSPCB			
18	Unnamed dyeing unit running at Kutta Farm Faridabad	Dyeing		The unit was already sealed by HSPCB.			
19	Ganpati Processors, 116, Surya Vihar, Agwanpur, Tilpat Near Neta Ram Singh Farm House, Faridabad	Closure action taken		Closure action taken			
20	M S Washing, Vill-Aitmaddpur, kutta, Farm, Faridabad	Closure action taken		Closure action taken			
21	Abdul washing, Vill-Aitmaddpur, Kutta Farm, Faridabad	Closure action taken		Closure action taken			
22	Mohit washing, Vill-Aitmaddpur, Kutta Farm, Faridabad	Closure action taken		Closure action taken			
23	Raju washing / SF Washing, Vill-Aitmaddpur, Naharpar, Kutta Farm, Faridabad	Closure action taken		Closure action taken			